

M/s. P. Venkateswarlu,
B.P. Rath,
B.P. Mohapatra,
L.D. Dash.

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CAT/J/II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./~~EX/PA~~ No. 20 1996

P.C. MODI Applicant(s)

Versus

UNION OF INDIA & OTHERS. Respondent(s)

Sr. No.	Date	Order with Signature
1.	10.1.96	<p>IPO of Rs.50 is filed.</p> <p>REGISTER</p> <p><i>[Signature]</i> Registrar</p> <p>This application came up for admission today.</p> <p>I have heard learned counsel, Mr. P. Venkateswarlu, for the petitioner and Mr. Ashok Mohanty learned Senior Standing Counsel (Central), who was present in the court, in the matter.</p> <p>It is seen that the applicant has not represented his grievances to any officer in the Department against the order contained in Annexure-5. He is now directed to do so within one week from today, addressing the Welfare Commissioner, Bhubaneswar (Respondent No.2).</p> <p>It is also directed that Respondent No.2 may examine the representation so submitted by the applicant within one week of receipt of such representation and take an appropriate</p> <p><i>[Signature]</i> S.O.</p> <p><i>[Signature]</i> Registrar</p> <p><i>[Signature]</i> Bench.</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>decision, keeping in view the recruitment rules etc., applicable to this case, and communicate a decision thereafter to the applicant. The applicant shall not be relieved from his post, if not already relieved, until the final decision on his representation, mentioned above, is communicated to him. The petitioner shall be at liberty to agitate his grievance, if any and if so advised, in case he is dissatisfied with the decision of the Respondents on his representation.</p> <p>Thus, the Original Application is accordingly disposed of. No costs.</p> <p style="text-align: right;">S/ Member (Adm.) Member (Adm.)</p> <p>A copy of the order dt. 10.1.96 may be given to the applicant's counsel. S/ Member (Adm.) Member (Adm.) 10.1.96</p> <p>Received a copy of order S/ Member (Adm.) Member (Adm.) Adv 10.1.96</p> <p>A copy of orders dt. 10.1.96 with application copy may be sent to all respondents by regd. post. S/ Member (Adm.) Member (Adm.) 15.01.96</p>